following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

"In accordance with the piovi-sions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose ttie Customs and Central Excises Laws (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

IV

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conckict of Business in Lok Sabha, I directed to enclose Appropriation (No. 3) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

SABHA] the Central Advisory 324 Board of Education

The Speaker has certified that this Bill, is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF **DELHI**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of item (xix) of clause (I) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Murlidhar Chandrakant Bhandare from membership of the Rajya Sabha on 2nd April, 1988.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY FOARD OF **EDUCATION**

THE MINISTER OF STATE IN THI DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI)': Madam, I beg to move:

"That in pursuance of paragraph 5(b) of the Government of India

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Ministry of Human Resource velopment (Department of Education) Resolution No. F. 1-2(85-PN. 2 dated the 10th April, 1986; read with item (5) (ii) of the Annexure thereto; this House do proceed to elect, in such manner as the Chairman may direct; one member from among the Members of the House to be a member of tihe Central Advisory Board of Education in the vacancy caused by the retirement of Shrimati Amariit Kaur . from the membership of the Rajya Sabha on the. 2nd April 1988."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TOBACCO BOARD

THE MINISTER OF STATE IN THE JOEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, on behalf of Shri P. R. Das Munshi, I beg to move:

"That in pursuance of clause (b)' of subsection 4 of section 4 of the Tobacco Board Act, 1975; (No. 4 of 1975); read with rule 4(1) of the Tobacco Bqard Rules; 1976 this House do proceed to elect; in such manner as the Chairman may direct; one Member from among the Members of the House to be a Member of thie Tobacco

The question was put and the motion was adopted.

NON-COVERAGE BY A.I.R. OF. PAR-LIAMENT'S OBITUARY REFERENCE TO SHRI K. VASUDEVA PANICKER, MEMBER, RAJYA SABHA IN PAR-LIAMENT NEWS' ON 3RD MAY, 1988

श्री पशुपति न'थ सुकुल (उत्तर प्रदेश)ः उपसभापति महोदया मैं ग्रापकी श्रनुमति से भौर ग्रापके माध्यम से सदन का ग्रौर सरकार का ध्यान एक अत्यन्त महत्वपूर्ण विषय की भ्रोर खींचना चाहता हं।

un, 22. rusuueva Panicker 526 M.P., Rajya Sabha

महोदया कल संसद के दोनो सदनों में स्वर्गीय श्री पनिकर के निधन पर हम लोगों ने शोक प्रकट किया और उनके सम्मान में दोनों सदनों की बैठक स्थगित हो गयी। संसद का यह समाचार दूरदर्शन पर तो आया, लेकिन संसद समाचार भ्रौर पार्लियामेंट न्यूज में जो कि ब्राकाशवाणी से प्रसारित होते हैं उनमें पार्लियानेंट न्यूज ग्रौर संसद समीक्षा में उसको बिलकल ही ब्लैक प्राउट कर दिया । आकाशवाणी में ऐसा पहली बार हम्मा है। . . (ध्यवद्यान) जहां तक मेरी जानकारी है ब्राकाशवाणी के रिपोर्टरों ने रिपोर्ट सबमिट की,लेकिन जो ज्लाइंट बाइरेक्टर उनके हैं रिवॉटिंग के उन्होंने उसकों कैंसिल कर दिया भौर निकाल दिया ।

तो मैं मानतीय मंत्री जी से चाहुंगा कि इसकी परी जांच की जाये और पता लगाया जाए कि संसद की कार्यवाही को क्यों ब्लैक श्राउट किया गया ।

श्री रजनी रंजन साह महोदया, मैं इनकी भावनाओं के साथ हूं।

SHRI VISHWA BANDHU GUPTA (Delhi): Madam this is a serious matter. (Interruptions)

THE DEPUTY CHAIRMAN: The Minister of Parliamentary Affairs told me this morning that they are going to look into this. Government is going to look into this. (Interruptions)

CAUSE OF DEATH OF SHRI K. VA-SUDEVA PANICKER, MEMBER; RAJYA SABHA

श्री राम् चन्द्र विकल (उत्तर प्रदेश)ः उपसभापति महोदया, इसी से मेरी दसरी जानकारी है जो मैं भ्रापको देना चाहता हूं। भ्राज सभी समाचारपत्नों में यह छपा है कि पनिकर जी की मृत्यु डाक्टर की लापरवाही से हुयी, इंजेक्शन से हुयी, यह कहा गया है। मैं चाहता हूं कि अगर यह बात सही है भीर सुना है कि वह डाक्टर गिरफ्तार भी हो गया है जैसा कि समाचारी